

ITEM NO.15

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10161/2014

(Arising out of impugned final judgment and order dated 10/03/2014
in WP No. 12099/2013 passed by the High Court Of Bombay)

MOUNT MARY ENTERPRISES

Petitioner(s)

VERSUS

M/S.JIVRATNA MEDI TREAT PVT LTD

Respondent(s)

Date : 21/11/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Ms. Yasmin E. Tavararia, Adv.
For Mr. Gaurav Agrawal, Adv.

For Respondent(s) Mr. Siddhartha Chowdhury, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel appearing for both the sides.

Arguments concluded.

Judgment reserved.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar